THE APPROPRIATION (No. 4) BILL, ' 1986—Contd.

MR. DEPUTY CHAIRMAN: We continue with the discussion on the Appropriation (No. 4) Bill. 1986. Shri B. Satvanarayan Reddy to continue his speech.

SHRI B. SATYANARAYAN REDDY: (Andhra Pradesh); Mr. Depuiy Chairman, Sir, yesterday, I was speaking on this Appropriation Bill. In the present Bill, Appropriation (No. 4) Bill, 1986, an aggregate amount of Rs. 1,318 crores, 40 lakhs and 40,000 has been sought for the services for the financial year 1986-87, in respect of the services specified in column 2 of the Schedule. Sir. if we want our country

to be very strong and prosperous and if we want a healthy and happy nation, we must devote our energies and efforts to some of the important things which go to make the country strong.

[The Vice-Chairman 'Shrj M. P. Kaushik) in the Chair],

Appropriation Bill, the Tn the present services and the amount allotted for each of the services have been indicated in column 3 and 2 of the Schedule respectively. I would like to draw the attention of tThe Government to some of them. agriculture, the amount sought is Rs. 15 crores. Fo_r Defence—400 crores. For Rehabilitation—Rs; 1,24,000. Then, industry—this ig very important—only Rs. 70 crores. I am only referring to some of the important things. Then, public works— 1,42,89,000. Housing and Urban Rs. Development—Rs. 2,21.80,000 and Ministry Resources—Rs. 10 lakhs. These of Water are the amounts allocated or sought for and we have to see, out of th:s amount how much is to be spent on important works. Sir, we have to make this country strong and prosperous. Particularly, we h'av* to work for ihe betterment of the vast population of the rural areas of our country. Mahatma Gandhi, under whose leaHershin w» fo'!<?ht for tv,< independence of th,? country, never anticipated t'hem to he Miniters, parliamentarians or leeislators. His only aim was to attain independence of the coun*ry so that the vast population living in rural areas

940 RS-10.

could become prosperous and happy, so that there was no poverty in this country. But, Sir, even after 39 years of independence, we have not achieved that go'al. Mahatma Gandhi's ideal was to make India strong and prosperous, to establish a new India, a new socialist society where there would be no poverty, where there would be no unemployment, but we h'ave not solved those problems. We have to make efforts to realise that goal.

(No. 4) Biil, 198fc

For that

we have to take certain For example, large parts of our measures. country are always affected either by floods or drought. Particularly, in the last three-four of Andhra Pradesh, years the States Rajasthan, Orissa and a part of Ma'narashtra have been suffering from drought. These States have been requesting the Central Government t₀ provide sufficient fund_s to undertake drought relief works; but the amount given to them by the Centre is very meagre. For the last six years Andhra Pradesh has been reeling under acute unprecedented drought. The situation has assumed alarming proportion. Many listricts in t'ne State, especially the whole of Rayalaseema and many districts of Telengana and some coastal districts are suffering from drougt for th,? last four consequtive years. The Stale Government has asked for providing an amount of over Rs. 300 crores for relief works, but the amount prov'ded by the Centre is hardly Rs. 40 crores. In order to improve the situation we have suggested to the Central Government that irrigation projects should be taken up in Andhr, Pradesh and in other parts of the countiy immediately. We are not asking the Centre to give us money, we are only askin₃ the Centre to clear the projects. We have asked for e'earnce of the Telugu-Ganija project which 's v»ry imnortant. If this project is cleared, it will provide not only drinkine water to a vast m-ifrty of people in Madras Oitv. hut trim heln in irrigating the whole of Ravalaseema reg on which is a chronic drought-affected area. I ikewise, I want the clearance of Vamsadhara Stage II, Polavaram project, Yeluru project, Singur project, Jurala nroject, Sree Ram Sagar project St*oe II. Pulichin. to nroject and 'hen Srisailem left bank canal.

[Shri B. Satyanarayan Reddy]

These are certain important projects that are pending for clearance by the Central Government. Similarly there may be a number of such projects pending with Centre for clearance relating to other Sta tes. Yes, there may be some frcm Karna taka, from Maharashtra also. I would like the Central Government to take early decisions to clear all these projects so that our country should become prospe rous. If a part of the country becomes prosperous the whole of the country be comes prosperous. If these projects a result are cleared and as if a part of the country is benefited, naturally the whole country gets the benefit. Under the present drought situation, these projects which are very essential to our population should be cleared and there should not be any hindrance

Likewise the construction of roads, the national highways are also important. Government must take early step to see that rural India i_s reconstructed. W_e have requested Central Government.... (Time bell the Sir, I will take only two or three rings). minutes more and finish. There are certain roads which have to be undertaken. We have also submitted a memorandum to the Government of India regarding inclusion of some of the roads in Andhra Pradesh in the Central National Highways system. will only mention a few of them. The existing length of the National Highways in Andhra Pradeh is only 2353 which is v'tr? much less according to the formula that the length of the National Highways in any Sta*.7 should be area of the State divided by 50. According to this formula. Andhra Pradesh should have 3,188 "km Of National Highways. is very important. For the last 10 to 15 years, no important works-either of repairs new roads-have or of undertaken by the centre in the State of Andhra Pradesh. So I would like the Ontral Government to spend money. to al'ot sufficient money for repairs anrl pvinc a new roads. Similarly th» vState Government has suggested 10 hiehway* to be brought into the National Highways System. We want the Central

Government at least to take up four of five of them immediately.

Thirdly, Andhra Pradesh has requested for allotment of at least 5.6 crores per year for ordinary repairs of the double-Line National Highways at the usual rate of Rs. 12000 per kilometre. The State is now getting only Rs. 1.2 crores ner year, which is very insufficient. SO the Government must allot sufficient funds for these things.

Fourthly, Andhra Pradesh Government has proposed the construction of a coastal road connecting Toda near Tamilnadu border with Ichchapuiam near Orissa border at a cost of Rs. 34 crores covering a distance of 1000 kilometres. This is also a very important work, but no sufficient amount has been allotted so far for this

Apart from this, I would like to dvaw the attention of the Government that all tho?,? backward areas throughout the country-whether in Andhra Pradesh or in any other State-should be develop ed. For this purpose, wherever neces sary, these areas should be declared as backward area_s and industries should be set up there. In our State, there are certain districts which are very backward-tike the district from which I come-Mehboob Nagar in Telen gana. There are certain districts in Ravalaseema and in coastal areas ot Andhra Pradesh like Srikakulam etc. Such districts should be developed'. For this the Central Government must allot sufficient money and set up some indus tries so that these areas can be developed. So far as the Mahboobnagar district is concerned, there are no irrigation facilities. If we set up industries and take up development work, we can develop thew areas. Employment opportunities can be created if the indus tries are set up in the disrict

I would like to draw the attention of the Government . . .

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please take Your seat.

SHRI B. SATYANARAYAN REDDY. One second. I am concluding.

The Appropriation

269

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK) ; Please sit down.

SHRI B. SATYANARAYAN REDDY: Even after 39 years of our independence, we could not provide even pure drinking water facility to the people. I would like that the Government must take immediate steps to provide pure drinking water facilities to the poor people living in the villages.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Mr. Jagesh Desai.

SHRI B. SATYANARAYAN REDDY; No use of your debates and all these things because you don't want to listen.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK) Please take your seat.

SHRI JAGESH DESAI (Maharashtra): Sir, I rise to support the Appropriation (No. 4) Bill, 1986. Sir, While supporting this Bill, I would like to place before mis august House some of my views not only on economic policy, but on taxation policy also.

Our Finance Minister has assured this House that he is going to come wife a paper on direct taxes in the current session. Sir. I welcome the announcement of the Finance Minister and probab'y in this session that paper will be before us.

Sir, time and agaii. while taking part in the discussion on the Budget and t'ne Appropriation Bill, 1 have made it very clear that you cannot simplify taxation Iaws except by curbing the tendency of dividing the income and paying at a lesser rate than wtat you ought to foave paid. Sir,

the taxation system should be such that it is simple. Simple means that the provisions in the Act and what is narrated in the explanation and in th© rules should be such that it can be interpreted in omy one manner and there can be no two views on that. And that is what, I feel is simplicity j_n the taxation laws. I am sure that when the new Bdl come before this House, due care will be taken. Even if a section is lengthy, I do not mind. But the meaning should be clear, and there should not b_e any other kind of interpretation. If that is done, most of the cases which are being decided after a long time, could be decided at an earlier date.

(A/o. 4) Bill, 1986

Sir, secondly, I have also said that we hav,; to take action to plug the loopholes in this Act. That is, those who want to take advantage by shielding their income, should not be able to do so. am sure, when the Finance Minister will come with his, what you call, major policy statement, this will be kept in mind so that the Government must get the revenue which it ought to be given and at the same time small assessees should not have pinpricks and should not be put to more stress and strain. I think that should be the motto and principle of the. new taxes ;:nd policies. The should reflect the socioeconomic views of the Government. 1 am sure that in the proposals these things will be kept in view.

Sir, we have often heard the Prime Minister and the Finance Minister saying that at present ours 's a high cost economy but wehave to bring about a low-cost economy so that th_s crores of people living below the poverty line are enabled to get their items of daily necessities at cheaper rates. That j_s why I say that .we should avoid unnecessary expenses.

1 am thankful to hon. Member, Shri Jha, that in his Administrative Reforms Report he. has pointed out that the items which are to be included in the Budget must first be scrutinised before they are actually included in the Budget so that the time taken for goin? into their deails i» avoided and the whole proviiion in th«

[Shri Jagesh Desai] Budget is spent in the same year. Ge nerally what happaen_s j_s that at the fag end of the year departments send piuposals, tenders are invited and at the last moment they are accepted and un necessary expenditure! is incurred,

I would like to place this question be fore the House whether it is necessary to have six or seven financial institutions to cater to the needs of the industry. If the banks were not nationalised, I could understand the utility of the IDBI or the Industrial Finance Corporation. were created before the banks were na tionalised. Ihe question is whether they are required in the present conditions. I demand a commission should be appoin ted to review the working of these insti tutions and to see whet'ner ther, is an over apping in the functioning of these institutions. And if it is so, what ac tion should be taken to reduce this num ber so that the unnecessary expenses are avoided.

I would like to give some figures here. The Industrial Finance Corporation has given loans to the extent of Rs. 316 crores in the yenr 1985. The Industrial Credit and Investment Corporation has given loans amounting to Rs. 306 crores. The IDBI has given loan worth Rs 1,881 and the Industrial Reconstruction Bank has given loan_s amounting Rs. 41 crore only. The total comes to Rs. 2.543 crores. These are not advances alone. They include guarantee money also. So, I do not know actually how much loan is given and how much is given by way of guarantee. I feel that the amount given by these instilution may not be more than Rs. 2,000 or Rs. 1,500 crores. On the o'her hand our nationalised banks have given loans amounting to Rs. 43,990 crcres in one year as advance. So, the question is whether we require the*.* irks'itutions to cater to the needs of the industries or whether tlvrfr needs can be met by the nationalised banks. As I told you earlier if banks were not nationalised, it was necessary to have these ins'itut'ons, because at that time commericial hanks might not be conr'ng forward. But now as the banks have *>een nationalised, I feel that instead of

having these institutions to cater to uV needs of the industries, the nationalised banks should alone do the job. Of course the Industrial Reconstruction Bank can be kept so that the units which are sick can be taken care of by them. Secondly, th?re are 92,015 small scale units which are sick.

SHRI KALPNATH RAI (Uttar Pradesh): Why they have become sick?

SHRI JAGESH DESAI; I will not go into the details.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please don't inierrupt.

SHRI JAGESH DESAI; Sir, .there are 544 big industries which are sick. The toial amount locked up in the sick industries is Rs-3,600 crores, out of which Rs. 2,339 crores is in big industries. In the case of small-scale industries Rs. 897 crores is locked up in 92015 industries.

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat): These figures pertain to which vear?

SHRI JAGESH DESAI; I am quoting the figures given in 1985. After that I do not have. Out of 544 big sick industries, only 352 are viable. Some of the banks are providing financial help to revive 270 big sick industries. They are also providing technical and other help. This comes to more than 75 per cent. Sir, viable units are there in the small-scale sec'or also, according to reports, their number is 6,242. But only 2,228 vable units are nursed. The Government is extending financial aid to the big industries, whereas small-scale industries are- not getting the same kind of he'p. The Small Scale industries that are being nursed by the banks are only one-third, whereas in big industries it is 75 per cent. This anomaly should be removed. We rnave to ensure that before we extend loan to big sick industries, the same. faci'ity should be given to small scale industries which are sick. Then only these industries can be revived simultaneously. As regards rising prices, T would not like to go into the details. However, I would like to say a. few words on pulses and edible oils. The Government ha» given

in the last budget many incentives to the farmers for cultivation of puises and oilseeds. But I feej it is quite inadequate. Today the price of groundnut oil has gone up to Rs. 25 per kg. Just before two monihs it was Rs. 16 per kg. Still there are three months for this problem to be solved. We have to give a big boost to the farmers for the production of pulses and oilseeds. I am sorry to say that pulses production in the last ten years is rather stagnant. The production in 1976 was much more than what it is today. Similar is the case with oilseeds too. The production of oilseeds in the last 7 or 8 years is merely 20 per cent. This is an area where Government has to pay more attention by giving more subsidy to the farmers for per acre of cultivation. They can be given fertilisers at concessional rates.

A provision has been made in this Appropriation Bill for creation of Narcotics Control Bureau. I am happy that a sum of Rs. 11.32 crores has been allocated for this purpose. I am sure with the establishment of this Bureau drug trafficking can be checked and rigorous punishment should be imposed. We can expect that in the near future the drug trafficking can be e'iminated.

Sir, I am happy to note that a sum of Rs. 60.12 crores has, been allocated Ior importing of coins. I feel we should stop importing of coins. We may set up more mints to meet our coin requirements, In the meantime, 1 would request the Minister to make avail-ible these coins in plenty so that small vendors and hawkers may not face coins shortage. Sir, regarding the Helicopter Corporation of India, Rs. 53.49 crores have been allocated. Here again, 1 differ with the Government, Sir, I would like to know whether the Government requires another Corporation for this purpose when HAL is there? Can't fa work as a branch of HAL? Why do you want to crea'e so many Corporations? It is my opinion that again that will be more expensive and wiH affect the prices and that is why. 1 am of the firm opinion that we have to have a second look into this matter and see whether m\$ should float this kind of

Corporation when the existing Corporation can take up this kind of work. Sir, 1 am very happy that Rs. 70 crores have been provided as subsidy to new industries in selected backward areas. I am very happy about that. This is the policy of our party and also of our Govt, that we want to have industries in the selected backward areas. But we have to see that this money which is given by way of subsidy should reach the needy people in time and they must have the full benefits. We have to ensure that before this amount reaches the needy people, it is not eaten away by any other person. We have to make ourselves very sure that the total subsidy which is to be given to such industries should be available to them and should be passed on to them in full and in time.

Sir, 1 am very happy that now the Government has taken care of their employees. It wag difficult for the officers to find accommodation in the city of Bombay and a large number of them had to stay somewhere in Virar and Bascin. 1 am happy that the Government has taken decision that as far as possible, they will provide accommodation to their staff in the places nearer to their place of employment and second, they will have offices of the department located there. This was necessary and I think that this programme will he taken up in a big way so that after sometime, all the officers will get their accommodation.

Sir, as regards Maharashtra, I would like to submit that Maharashtra contributes to the economy of this country, to the financial prosperity of this country but Sir, 1 feel that Maharashtra has been neglected. Sir, Bombay city is totally neglected. You cannot travel in suburban railways. 90 lakhs people are staying in Bombay and out of them, at least 40 to 50 lakhs people have to go for their work and have to travel by train and who are they? They are the employees in the factories, teachers, students and small shopkeepers and Sir. they have to go daily for eprnin" their livelihood. I had suggested that instead of 9 carriages, there should be 12 carriages. 1 understand that thoy cannot increase the frequencies. For that purpose, whatever infrastructure

[Shri Jagesh Desai]

is to be changed, i.e., lengthening of the piaiiunna, signaling to ue cnunged, this should De done at the earliest so mat one-ihird more passengers can go in these trains. IhiS, to some extent, will cater to the needs of people of Bomoay and will give some kmd of relief to them.

Then, Sir, Maharashtra Government has given amenities in the' hutments of their own land and similarly, Municipal Corporation has given but in central land till today, they are not given no objection certificates except in twothree cases. There are 5 lakhs people staying there and there are 43,000 hutments in the Central Government land but they are not given any amenities. Sir, I request through yon, that what we require is no objection certificates from RaLways, from Defence, from Post and Telegraph and from other' departments so that these people should also be treated not, as third class citizens but as good as others. Since this has not been done in the Central Government land, this has resulted in a heart-burning among the slum dwellers in the city of Bombay. I am sure, this will be taken care of. Similarly, Maharashtra is the only State which has monopoly over cotton. This is the scheme by which farmers are getting due prices. But that scheme is extended every one year or two years. What we want is that this scheme should be made permanent. The Reserve Bank of India and the Finance Department should agree that this scheme is for the benefit of the farmers. They get good prices; they get bonus. But because we do not get enough finance, we are not able to pay the cultivators at the time we take cotton from them. In this scheme the social objective is there. I would say that this is real socialism. I am sure this Government will help such causes by which the farmers can be benefited. With these words, I support this Big.

SHRI K. G. MAHESWARAPPA (Karnataka); Mr. Vice-Chairman. Sir, the primary duty of the Finance Ministry is to control all expenditure of all the Ministries. The uree for achieving economy in the Ministries has been a cry in tb* wildernee*. Under the present

conditions, I am aware, it is not possible to achieve any economy because of the rising inttauon and rising prices. Any way I do not want to dilate on this aspect of the matier.

The Government is considering the Pay Commission's recommendations for the Central Government employees and it is to take a decision shortly. My appeal to the hon. Minister is that before taking a decision, the impact of their decision on the economy of the States may also be taken into account because the State Government employees are also agitating for uniform pay scales. Then the hve-day week, introduced of course with the best of intentions, is not working satisfactorily. After the introduction of this system in the Central Government, the Karnataka Government also introduced fiveday week and our experience is that it is not working properly. The State Government is just now reconsidering whether to switch over to the earlier system of six day week. I appeal to the Union Government to reconsider this in the larger interest of Government work as welt as the people at large.

Then I come to certain aspects of Karnataka. The people of Karnataka are supposed to be very mild. Generally they do not shout either in this House or in the other House or outside. You heai of very little agitation from that part of the State. may 1 tell you about the injustice done to Karnataka regarding irrigation? instance the percentage o'f irrigation in Karnataka. It is only 14 per cent as against the all-India average of 28 per cent. And if I may give instances, in Andhra Pradesh, it is 32 per cent, in Tamil Nadu 42 per cent, in U.P. 49 per cent, in Haryana 65.3 per cent, in Punjab 84.3 per cent. In Karnataka, the irrigation is only 14 per cent though Karnataka or the erstwhile Mysore State was one of the pioneer regions of hydro-electricity and also irrigation. Now, irrigation projects which were proposed by the S'ate Government have yet been cleared by the Central Governmet. Unfortunately, the Cauvery water issue has been made much of by our Tamil Nadu friends in this House as well as outside. They are harping on the 1924 agreement j_n the Cauvery water dispute.

The Appropriation

277

SHRI ALADI ARUNA alias ARUNACHALAM (Tamil Nadu): This is wrong information. (Interruptions).

SHRI K. G. MAHESWARAPPA; The figures are starting at them. They are not prepared to come to an equitable settlement on equitable grounds. (Interruption by Shri Aladi Aruna alias V. Arunachalam) You are refusing to come to a settlement. You are harping on the constitution of a tribunal. You are opposing even small projects. (Interruptions).

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Please don't interrupt.

SHRI K. G. MAHESWARAPPA: I am giving figures. More than 40 per cent of the basin area lies in drought-prone area. .(Interruption). Cauvery is a bac-red river to both Karnataka as well as Tamil Nadu. Tamil Nadu has got 13 lakhs of irrigated area while all the drought-prone area is in Karnataka. From 1924 to 1972 in Karnataka the irrigated area increased from 3 lakhs to only 6 lakhs. That is the irrigation progress because of the obstacles created by Tamil Nadu. Tami' Nadu Government has to clear our projects. Have you ever heard of such a thing? It is the Central Government which should clear our projects, not Tamil Nadu. (Interruption). What was that agreement? I tear out that agreement. ... (Interruptions by Shri Aladi Aruna alias, Arunachalam and Shri T-K.Babu).

THE VTCE-CHAIRMAN (SHRT M. P. KAUSHIK): No interruptions, please. Nothing of what they say will go ofi record. The Member concerned alone has the right to speak and nothing else will go on record.

SHRI K. G. MAHESWARAPPA: Fortv per cent of the basin area is drought-prone area in Karnataka. Hemavathi,

Kapina, Kalindi, are small projects. They are even these small projects. The opposing Central Government has not cleared these projects. You are not able to utilise those waters. After a'l, we are so liberal. Thirty lakh acres come under Cauvery. irrigated by Tamil Nadu as our sister-State. Even then they are not prepared to sit round a table and settle. (Interruption). They are banking and harping on an agreement said to have been entered into in 1924 between Madias Presidency ruled by the Britishers and the erstwhile small Mysore State, not even Tamil Nadu or Madras Karnataka. Presidency then was not the Present Tamil Nadu. It consisted of Andhra It was a much bigger State. And also. Mysore was a very small State. It was not as big as present Karnataka. And now they are harping on an agreement entered into such unequal partners in 1924 and they are not prepared to settle the matter. Chief Minister has spent a lot of time and appealed to them for days and days. Therefore, once again my appeal to the Central Government is until a national water policy is evolved, no question of appointment of a tribunal should be entertained... (Interruption) (Time bell rings). Sir, because the interruptions I have been able to make only one point. I have got two other points to make.

(No. 4) Bill, 1986

Then I come to Krishna. I do not want to refer to the Krishna waters dispute now. (Interruptions).

SHRT ALADI ARUNA alias V. ARU-NACHALAM- Sir, I must be permitted to say something on this because I do not have any other opportunity.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): No, please.

SHRT K. G. MAHESWARAPPA: Even in the case of the Krishna Tribunal Award, Karnataka has been done injustice. Fifty per cent of the basin area in Karnataka. Mr. Reddy wants the Srisailam and other projects to be cleared outside the scope of the Bachawat Tribunal Award. I do not want to deal with that

[Shri K, G. Maheshwarappa]

now. Tnere also there is a dispute now Therefore, I am appealing to the Govern ment to see that equitable distribution is made to all the States I do not say that Karnataka alone should be treated like that. Equitable distribution to all the river basin areas is the major ques tion which has to be decided now. Other wise, do you want that the Karnataka people should start an agitation like the peop'e in Punjab or in some other State? ATe you instigating Karnataka to become a parochial State? Sir, these are all matters which the Central Government should take into consideration. (Time bell rings).

Lastly. Sir, with regard to the power projects, T would like to say that there are a number of power projects. (Time bell rings). The Central Government has not made any investment during the last ten years. We have got many projects.

THE VICE-CHAIRMAN (SHRIM. P. KAUSHIK); That is enough. Yes, Mr, Vi^hvjit Prithvijit Singh now.

SHRI VISHVJFT PRITHVUIT SINGH (Maharashtra): Mr. Vice-Chairman. Sir, I rise to support the Appropriation Bill.

Sir, unlike the Lok Sabha, which can discus* individual Department in denth every year, we d_0 not really gOf $_a$ chance to d'seurs many individua' Departments. Therefore. I always take the opoortunity of the Appropriation Bill to talk about certain particular Departments. At the present juncture, I wouVi like to talk about the Denartment of Culture of the Government of India

Sir, We do have a cultural policy which is en^hnned in our Constitution. In our Constitution, article 49 makes it an obligation both on Parliament and the Stat* Legislature.; to Protect every monument or place or object of artistic or historic interest.

श्री राष ग्रवनेण जिल्लार) : उत्तर प्रदेश के लोग हिन्दी में बोलते हैं। श्री विश्वजित पृथ्वीजित सिंह: मैं हिन्दी में जब बोलूंगा तो हिन्दी में बोलूंगा। ऐसी बात नहीं है, मैं हिन्दी में बोल सकता हूं। पर मैं स्नाज स्रंग्नेजी में तैयारी कर के स्राया हूं इस लिये मैं संग्रेजी में बोलूंगा।

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): No interruptions, please. Mr. Singh, you' please address the Chair. There should not be any dia'ogue. Now, Mr. Singh, you continue with your speech.

श्री राम श्रवधेश तिह: यह श्राप के खिलाफ हैं जाता है।

श्री विश्वजित पृथ्वीजित तिहः मेरे खिलाफ कोई चीज ंहीं जाती हुजूर । ग्राप वहां बैठे हैं, ग्राप के खिलाफ जाती होगी ।

Sir, as I said earlier, article 49 of the Constitution puts an obligation both on Parliament and the State Legislatures to protect every monument or place or object or artifact or artistic or historic interest from spoliation, disfigurement, des-ruction, removal, disposal or export, as the case may be. Then, Sir, article 5(a) imposes a duty on every' citizen of India to value and preserve the rich heritage of our composite cu'ture. Now, there are two Acts. One is the Ancient and Historical Monuments Acts under which all the ancient monuments and artifacts are protected ani there are different. State Acts enacted for the same purpose. Then there is the Antiquities and Art Treasures Act of 1972 which protects certain categories of movable properties which are also of historic importance. Sir, in the 'fifties, the founding fathers of our Constitution set forth a cultural policy and that culural policy visualised the setting up of the Department of Cu'ture at the apex and below that there were three major institutions. Ona is the Archaeological Survey of India for the orderly preservation and conservation of ihe monuments; the other is the National Museum for the preservation of thf movable properties of culture; and the third is the

National Archives of India for documents, deeds, papers, books, etc. Below that, Sir, for the dissemination of this culture and for the purpose of fostering our culture, three institutions have been created. One is the Sangeet Natak Akademi; the second is the Lalit Kala Akademi; and the third is thg Sahitya Akademi. Then, Sir, to disseminate information about culture, the Ministry of Information and Broadcasting and the Directorate of Advertising and Visual Publici.y were set up. All these institutions are there and they are functioning But what is the problem? The States were asked io set up similar institutions in the States to follow the central pattern. They have set up their own academies, •thier own departments and those are also functioning, The manpower is there. The infra-structure is there. But there are various kinds of prob'ems. The first is the salary and wage structure. It has got let far behind. The second is the employment ratio and what exact task a particular individual is doing. The third is the budgetary constraints which have now become unsurmountable. I would like to deal with these institutions. I am going to deal with only three apex institutions, namely, the Archaeological Survey of India, th* National Museum and the National Archives.

Out of the total budget of the Archaeological Survey of India, 86 per cent of the budget is spent on. salaries and wages. What kind of preservation can they do if 86 per cent of the budget; spent on salaries and wages? The most important thing and task is the protection of safeguarding all these monuments. For that you require security staff and a list of a'l sites is required. At least, we should know what we have in this country. No list has been prepared so far. I had asked a question when I first became a Member of Parliament in 1982 whether they had made a list of all the archaeological sites. I was renlied in the negative and told that the list is under preparation. It £s Still under preparation four years 'ater. The prooosed national heritage sites in this country are 250.000. There are two schedules. In

940 RS.—11.

the central schedule, there are 3521 sites and monuments which we have declared protected. There are 2756 sites to be protected by the State Government. Out of 3521 sites which have already been declared protected. we have been able to provide watch and ward staff or chowki-dars for only 1600. The monuments are lying unguarded and lot of thefts are taking place. Sir, very important sites have been left out. For example, in the six North-Eastern States, there is not even one site which is at present protected. They have been declared protected. But no watch and ward staff is there. Just to give you an example, in Manipur, there is Govinati Temple at Imphal. There is also the 12th century temple of forest gods at Tanging belonging to the Nanag kings. It has a collection of garments of the kings from 12th century. Then, in Tripura, there is the 16th century temples of Udaipur, the temple of Mangal Chandi at Amarpur. In Meghalya,

there is the Denggakosi complex of temples and palaces in Garo District. All lhese are lying unprotected.

Sir, the policy requires at least three basic things. One is the listing of monuments, to deternurle the areas of priority and to provide incentives to the public to do something about it. As far as incentives are concerned, one of the major things was the abolition of Estate Duty. We are very lucky that because of the efforts of Shri L. K. Jha who is sitting here, it cou'd be done. ■ He had written to the Government when he was in Government and he made sure that the Estate Duty is abolished. We are thankful to him and that is a step in the right direction. Secondly, the scales are too low for watchmen and people are not coming forward for employment. I would suggest that we must employ ex-servicemen as watchmen. There is a huge fund of ex-servicemen all over the country. They are to be employed as watchmen or as security staff. There is no set po'icy. Mnster craf'smen are given award by Development Commissioner Handicrafts. Master craftsmen Ihave been identified (n the various areas, in the area of woodwork or marble or

[Shri Vishvjit Prithvijit Singh]

283

stone. When we have to preserve these monuments, when we have to reconstruct these monuments at that stage, these master craftsmen are not used. 5 p.m. Nobody bother about them. The ASI had to use these master craftsmen. One of the most horrendous things has happened in the Taj Mahal. As you went, on the right side a large white marble slab has been replaced. Instead of white marble, it is grey marble. Instead of a pretty flower being made On it, a very poor quality flower has been made because a master craftsman has not been used. The craftsmen employed by the ASI are treated as Class III emp'oyees. Under the Schedule of the Government, they are treated as Class III employees. No conservation and restoration can take place but only a poor type of reconstruction can take place. This is what you are going to Ihave

Sir, we are members of the UNESCO. There is something called a World Heri tage Committee. It identifies monuments and areas all over the world and then provides international funding for their preservation. And if huge funds come in some kind of proper work can be done. India has got six sites. Earlier had four. Now two more have been added. We have six sites which we have specifically asked the UNESCO and the World Heritage Committee, and they have accepted the_{Se} six sites. They are the Taj Mahal, Ajanta and Ellora, the Agra Fort, Konarak, and Mahabalipu-ram. These are the sites which have been identified. I would like to eive, a little contract. Shri Lankan, Sir, has had identified by the World Heritage Committee the sacred city of Anooradha Puram, the ancient city of Polonnaruva, the ancient city of Sigiriya. They have been brave enough to ask for the preservation ot entire regions, a whole series of monuments. We have followed a wrong policy by asking for the preservation of individual monuments. We could have asked for the preservation of the city of Agra, the city of Varanasi, the city of Hampi, the city

of Tanjorc, the city of Ajmer, and me city of Jaisalmer. But we have not done so. We have asked for individual monuments. I would still urge upon the Government to ask for the preservation of these cities so that we can get proper funding and we can get something done. We have to strengthen the ASI because if we do not strengthen the ASI, all our monuments, many of them lying unprotected, wiH disappear.

(No. 4) Bill, 1986

Sir, I would like to quote here trom Heinrich Zimmer. This is an old book. It is not new. This is just to show that the things are exactly the same now as they used to be many years ago. This is the "Art of Indian Asia* by Heinrich Zimmer. This is the second edition. The first edition wa_s published in 1955. And what does it say? It savs:

"The caves of Ajanta still preserve an astounding series of frescoes and, sinc, in ancient Hindu literature one reads much of painting and painted walls, it is certain that this bold, simple and superb style derives from a long an<1 masterly tradition. However, we possess scarcely any further visible evidence. These price'ess remains from the sixth and seventh centuries A.D. are practically all that we know of an Indian craft which—as can be deduced from other indications-was one of the dominant sources of the Buddhist art of the entire Far East.

No review of Indian art would be complete if the branches of the tradition that opened southward to Ceylon and Indonesia and northward into Nepal. Tibet and Chinese Turkistan were omitted; for, as we have seen, the monuments of the Indian mainland are largely ruins. The more we find and reconstruct, interpret and understand, the more do we realise how much has Been lost."

Sir, we have to stop this loss.

To go on, Sir, to the National Museum, the National Museum is the apex. There are 386 museums in the country. There are three Central Museums. They are th©

National Museum, Delhi, the Indian Museum, Calcutta, and the Salar Jung Museum, Hyderabad. And the rest are either of the State Governments or trusts or private. And out of these 386 museums,

The Appropriation

how many have got laboratories? Only seven have laboratories. Apart from these seven, the Centre has the National Library for the Conservation of the Cultural Properties of India at Lucknow. That is only one laboratory that is under the Central Government. Apart from that there is the National Museum at Delhi with a staff of 28. the Jndian Museum Calcutta with a staff of 8, the Salarjung Museum Hyderabad with a staff of 10, the State Museum Hyderabad with a staff of 2, the Patna Museum with a staff of 4, the Bharat Kala Bhavan Varanasi with a staff of I. the Mathura Museum with a staff of l. the Baroda Museum with a staff of 3. the State Museum Madra_s with a staff of 4, the Shrinagar Museum with a staff of 4. and the Victoria Memorial Hall. Calcutta with a staff of 10. You wiH thus see that a total of 75 individuals are working towards preservation laboratories, only 75.

I would like to quote once again from an article. It is a recent article in the Times of India' of Sunday the 10th August. It is talking about Endangered Heritage of India. It says. "Even a_s the 400 odd museums in the country are in a state of neglect, India «s being robbed of its works of art by flourishing vandals. Art objects mostly metallic from the several thousand temples in Tamil Andhra Pradesh, Karnataka, Kerala etc. find their way into the hands of vandals through local artisans. These artisans make a replica of the original and then the latter is smuggled out. This nefarious trade, experts Deen flourishing because of the dearth say, has of trained restores in different areas such as bronze, stone, clay, wood, textile, leather, paper, ivory, etc. ... In the Add of restoration of oil paintings, the situation; even worse. Then it goes on to say. "The report says that in fact. there js a dearth of conservation ethos and the whole country does not give the kind of importance conservation deserves. i_n majority of cases, even minimum funds are not provided for

acquiring chemicals aiy tools.. .In order to improve the functioning of the various museums and check trade of valuable treasures of art, the committee has recommended that every important museum should have conservation laboratory. In fact, it should be made compulsory that these museums incorporate laboratory as their basic component. In order to achieve this, it has been recommended that the authorities concerned should provide liberal grants to the various museum."

(No. 4) Bill, 1986

Sir, one ot the first principle of a museum is accession. There should be a list of accession, a photograph of th© object along with the description. Thi» is very essential to prevent any thefts. None of our museums apart from two have got any proper records. Only two have got proper records, the Bharat Kala Bhavan Varanas; and the Calico Museum of Textiles m Ahmedabad. No other museum has got any idea of what they have got. They do not even have a proper Ust.

The Aurel Stein collection of Central Asian Art Pamtingg are kept in barracks at the Archaeological Survey of India. Water is seeping anj destroying the objects. The national museum does not have the 'east 'dea °f what it contains. There *h* no list of these objects and these objects are suffering because of seepage o'f water from the ground and leaking roof_s because of n₀ kind of preservation. The Buddhist Treasures of 2nd century at Nagarjunakonda Museum are going to be destroyed. Various newspapers have published articles on these things. I do not want to go into the details. All these things are being destroyed because of lack of facilities.

No proper educational courses are available in Indian universities for museum management. Only Baroda University ha» got a course. That is the only university here. Our museums have got such a huge fund of objects but very few are on display. Our museum_s are actually j_n the ancient tradition of bhandars which are the store-houses of art and culture. Biit we have no ust of these objects and no

description of these objects. Even a proper accession policy is lacking.

Now, Sir, I will come lo the National Archives. The main laboratory is the national laboratory at Alipore in Calcutta. This is covered by the Copyright Act. Every single object j_n India has ^{t0} g° throug'h the National Archives and the Asiatic Society of Bombay, Calcutta for preservation of records. In Calcutta, we have the example of the hon. Minister, Shrimati Sushila Rohatgi. She recently visited Calcutta and saw the objects, the whole of manuscripts being removed, and sh₃ asked why was that happening 'and they said that they cannot keep track of all these objects. They don't know what they have. And the hon. Minister ordered that this be closed and an inventory be made and only after that, it should be opened to public and for research scholars. That ;, the state of what ;, happening to our libraries.

The National Library in Calcutta had asked for a grant of Rs. 13 crores from the Government this year, and the Government has granted only Rs. 1 crore. This is 'about the English libraries. Now, let Us take vernacular libraries. Since my friend ther, was talking about the vernacular libraries, I may also say something about it. Sir, there is such a storehouse of knowledge in these libraries. Sir, K'apila Vatsyayan, who used *o be t'ne Secretary of the Department of Culture, headed a committee which estimated that there are 30 cror_e manuscripts in the country which are lying unpreserved, un-catalogued 'and unlisted and nobody has gone into that aspect. There are four major libraries. Khuda Baksh Library in Patna, Raza Library in Rampur, Saras-wati Library in Tanjore and Deen Dayal Library in Bikaner. These are the ones about which some information was available, some catalogues were there, some listing was there But alas! The most fantastic thing has happened with Deen Dayal Library of Bikaner. It has recently been sold by the Vieirs of Shri Deen Dayal to various buyers who came from a'l over the world bidding for jt and they have

taken away a'l the books and manuscripts; they have all gone. Deen Dayal Library which was a store-house of our rich cultp-ral heritage is destroyed and finished; it has been auc.ioned off. But I hope this will not happen to the rest of our libraries.

(No. 4) BUI. 1986

There 's no provision for microfilming and for preservation because the libraries have no funds. Government today is spending money on creating newer and newer cuLur'al institutions; more and more institutions are being: created. These regional cultural centres are being set up recently; it is a good decision. But what I have to say is that we have to strengthen the existing infrastructure which has been seen *o work in the past. It can be made to work even today. That is of prime importance. Here, I would "ce to quote an eminent person whom I wiH not name, who heads a national trust, and he says

"The first consideration for the Minitry of Culture was to ensure responsibility and accountability jn the institutions set up by Government. The constant endeavour to create new institutions h'ad caused inordinate confusion with regard to responsibility and had vitiated attempts to hold accountable those institutions that were already in existence for the soHc'fic of disseminating information on ^'ational Integra ion while respecting cultural diversity.'

I quite agree with him. This is the most important thing. We have to preserve what we already have.

As I have pointed out, the main problem i_s the lack of funds. Government a'on-e cannot cope up with this problems; Government cannot be expected to cope up with it Our tax l'aws—we are on trie Appropriation Bill; so I can talk about financial part—are not conducive any private contributions, contribution to by private individuals or by industry. Section 35(11 (iii) of the Finance Act allows 103 per cent exemption for scientific research. But conservation ,-s not science? Unfortunately, that is not allowed here. They allow for scientific research by institutions approved by Secretary Science Technology. And,

^ir. most of these contributions go to inhouse laboratories of the industry. It becomes a symbiotic relationship l'hat ^{tae} same industry, the same business house gives money to a laboratory which ia approved by the Department of Science and Technology which is an in-house laboratory doing research for that business house. It becomes a symbiotic relationship. It is t'ne Centre's money; ;t is the people's money which is used for this research. I am not saying research is bad; but it becomes a,, in-house effort. Whereas, for the museums, for the libraries, which are approved, the exemption is under section 80 G of the Income-tax Act. It comes t₀ only 50 pe_r cent. Only 50 pe_r cent. T*hi_s lacuna has to be plugged. We have to amend the law and we have to see that culture gets its due place. Only then, can we hope t₀ have proper progress in the preservation of our

*Sir, in conclusion, i would like ^{t0} quot_e what ^{ou}r late Prime Minis'er, Shrimati Indira Gandhi, said. She said some apt things.

"You cannot belong to rhe world $imles_s$ you belong to your own culture an_a ' your nation. A tree must have roots. Though the roots go deep into the ground, the tree itself grows up into the sky towards the sun. So musi we turn our faces and our steps towards tha future though our roots remain i_n the past."

Thank you. sir.

श्री कैताशनीत जिश्र (िहार) :
उपसमाध्यक्ष महोदय, 1318 करोड़ 40
लाख, 40 हनार का विनियोग विधेयक
नम्बर-4 इस समय सदन में चर्चा में है।
जन वहस प्रारम्भ हुई थी नहस के प्रारम्भ
में कई माननीन वक्ताओं ने भारत के गांवों
की चर्चा की, किसान और किसान के साथ
जुड़े हुए मनदूरों का चर्चा की । इस
1318 करोड़ में 345 करोड़ का सेना
के ऊपर व्यय विखाया जा रहा है।
मैं तो यह मान कर चलता हूं कि अगर
देश को स्वतन्त्र रहना है, आगे बढ़ना है
तो इसके सभी पना पर संत्रित दंग से
विचार करना होगा। सेना भी सक्षम

चाहिये, देश की जनता में भी उत्साह चाहिये, समाज के अन्दर एकता भी दिखायी पड़नी चाहिये । लेकिन इस में कोई भी पक्ष , कोई भी कदम अगर वीछे हटता गया. अध्रा रहता चला गया तो वह केवल एक प्रदेश या एक क्षेत्र के लिए नहीं बल्कि परे देश के लिए संकट बनता है। प्राप्तम में मैंने कहा बहस किसानों की प्रवस्था से चर्चा यं आई। में एक खतरनाक घटना की ग्रोर सरकार का ध्यान ग्राकिंग करना चहता है। विहार के ग्रन्वर 1862-63 में अग्रेज के द्वारा सोन नहर बन्नी जरू हुई । लगभग 1874 म बह महर पुरी हो गई थी । धीरे धीरे उसका विकास होने लगा जिससे ब्राज साढ़े ब्रठारह लाख एकड़ भूभि के कपर सिवाई मिल ही है। जो यंजना बनी है जाको कुछ दुरस्त कर के वह 38 लाख एकड तक जा सकती है। लेकिन इस नहर के ऊपर आध से कई साल पहले एक संकट बन कर खड़ा हुआ। संकट यह बना मध्य प्रदेश में बाण सागर में एक बांध बना, उसके ऊपर समझौता हो गया ग्रीर उस समजीते का जो मल विवरण है उस में दिया हुआ है कि बिहार के 5 जिलों में जहां सोन की नहरें चलती हैं पानी मिलना बन्द नहीं होगा ।

उपसमाध्यक्ष (औ एव० हनुमन्तरण) पीठासीन हुए ।

लेकिन ग्राब ग्रवस्था यह हो गई है कि मध्य प्रदेश में भी पानी का उपयोग हो रहा है और उत्तर प्रदेश में रिहंद के ऊपर इप समय लगभग 11 सूपर पावर घर्मल स्टेशन बनने शरू हो गये हैं, पानी जाने लगा है। जो पानी बाण नगर समझीते के ऊपर तय या वह पानी धीरे-धीरे घटता चला जा रहा है। नहरों की हालत यह है कि अनेक वर्षों से उनकी कोई मरम्मत न किई है एक बात साफ है कि बिहार सरकार उन सुपर थमंल पबर हाउने ां ब ने से रं ही। सकती है। मैं हीं समझता हं कि केन्द्र भी ग्रब इस समय साहस करेगा, जो योजनाएं स्वीकृत हो गयी हैं उनको रोकने के लिए । उस इलाके के किसान को यह समझ है कि इन्टरनेशनल वाटर रिसोसज के नियमों के धनुसार जो पानी ोन में बा रहा है

श्री कैल शपित मिश्री

Tne Appropriation

बह कभी श्राना एकेगा नहीं । लेकिन बिहार के किसानों को एक दूसरा ग्राम्वासन दिया गया है, जिसमें केन्द्र सरकार बंबी हुई दिखाई दे रही है कि वर्ल्ड बैंक से 13 नौ करोड़ की योजना स्वीकृत हुई है और यह योजना सोन की नहरों के ब्रावृनिकी करण की योजना है। थोड़ा एक उस स्थान के ऊरर बैराज बनाकर गंगा से पानी लिपट किया जायेगा और सोन से ऊपर डेहरी झान सोन जहां से सोन भाती है, क्रपर कोई न कोई एक बैराज बनेगा ग्रीर उसके बाद उसमें से पानी भेजा जायेगा। आक्वर्य यह लग रहा है कि नहर तो बरबाद हो रही है और पानी घटता जा रहा है । 38 लाख किसान ग्राज भखमरी के कगार पर खिवते चले जा रहे हैं। समझ में नहीं प्राता है कि एक बार ग्राध्निकीकरण की योजना वर्ल्ड बैंक से तय होने के बाद कहां बीच में एक गयी है, क्यों उसका कार्यान्वयन नहीं हो रहा है ? अगर केन्द्र की सरकार यह उत्तर देने के लिए खड़ी हो जाये कि बिहार की सरकार उसके लिए पहल नहीं कर रही है तो मैं निवेदन करना चाहता हं कि बिहार की मरी हुई सरकार के भरोसे ग्राप बिहार को मरने मत दीजिए। पहले भी एक बार उठाया था, वर्ल्ड व क की योजना को लाया जाये, ब्राधनिकीकरण के कार्यक्रम को प्रारम्भ किया जाये तब तो कम से कम 37-38 लाख . . . (सनय की घंटो) मैंने तो अभी प्रारम्भ किया था, इसी समय घंटी बजाना शुरू कर दिया तो फिर...?

भी राम अवधेश सिहः बोलने दीजिए। . . . (व्यवधान)

श्री कैलाश पति निष्य : मझे घोडी देर बोलने दीजिए।

उपसमाध्यक्ष (श्री एव० हनुमनतप्पा) टाइम पर भी ध्यान रखना चाहिए।

श्री कैलाश पति मिश्र : कम से कम 9-10 मिनट बोलने दीजिए ।

उपतभाष्यक (भी एच० हनुमतनप्पा) : चेयर के सामने बड़ी भी है...

(ब्यइवान) ऐसा नहीं है, बैठिए। पार्टी की तरफ से दिया जाता है फार योर इन्फारमेशन ।

थी कैनाश पति भिष्न : डेहरी के ऊपर कथवान नाम का एक स्थान है जहां केन्द्र सरकार को पहल करनी चाहिए। पहाड से पानी स्राता है स्रौर गिरकर बहुता चलता जाता है। बैराज बनाया जाये श्रीर फिर उन नहरों को बचाया जाये।

महोदय, बिहार में बरीनी फर्टिलाइजर केन्द्रीय सरकार का संस्थान है। एक बार 84-85 में उस सब ल को मैंने फिर खड़ा किया था। जांच शरू हुई। केवल एक अक्सर फंसने जा रहा या वह रिटायरमेंट लेकर चला गया । 1986 सितम्बर महीने से लेकर मार्च 1986 के अंदर 7000 मैंदिक टन यरिया खाद चोरी हई है। अब बार-बार लिखा जा रहा है, मैं भी पत्र लिख रहा हं अखबारों में छपा है और केन्द्र के द्वारा पता नहीं क्यों बरोनी खाद कारखाने के चोटी पर बैटे हुए लोगों को संरक्षण दिया जा रहा है। जांच तक नहीं की जा रही है। श्रगर जांच की जाये तो मैं चनौती के साथ कहता हूं कि सितम्बर से लेकर मार्च 1986 के ग्रंत गैंत कम से कम 7000 मैटिक टन यरिया की चोरी उसका गायव होना प्रमाणित हो जायेगा । अगर केन्द्रीय संस्थानों के श्रंतर्गत इस प्रकार से घपले चलते रहेंगे तो महोदय पिन्लिक सेक्टर में ये कारखानें नहीं चल पाएंगे।

महोदय, मैं दो तीन निषयों के ऊपर जल्दी से ग्राना चाहता हूं । मैंने 1984 में एक तारांकित प्रश्न डाला था । तीन मई को तारांकित प्रश्न सदन में ग्राया । सरकार ने उत्तर दे दिया कि सूचना एकवित की जा रही है। मेरा वह प्रश्न या कि बिहार के अंतर्गत जब विदेशी मिशनरियां काम कर रही हैं तो किन किन देशों से उनको कितना पैसा आता है श्रीर कितनी संस्थाएं उनको पैसा भेजती हैं । महोदय, उस समय तो इतना ही उत्तर दिया गया कि सूचना एकतित की जा रही है। ग्रभी तीन दिन पहले विभाग

की धोर से मेरे पास उत्तर ध्राया है। देख कर ध्राध्वयं लग रहा है कि 1980 में 13,79,670 रुपए ध्राए, 1981 में 1,10,04,221 रुपए ध्राए।(समप को घंटो) मुझे दो मिनट और बोलने दीजिए। दान देने वाले देश हैं सोलह और संस्थाएं 1980 में थीं 32 और 1981 में हो गई 84। मैं जान-बूझ कर इसलिए यह कह रहा हूं कि पूर बिहार में छोटा नागपुर क्षेत्र के अन्तर्गत एक ऐसा षडयंत्र वल रहा है कि कई प्रकार से राष्ट्र की एकता पर धक्का पहुंचाया जा रहा है।

Vit Appropriation

महोदय, एक व्यक्ति जिसका नाम है सुखराम थान मुंडा, सेना में नौकरी करता था, सैनिक रिटायर होकर ग्राया ग्रीर समाज की सेवा में वह जुड़ गया। काम क्या करता था-विरसा स्वास्थ्य केन्द्र चलाता था, उसका वह अध्यक्ष था, एक-एक ग्रादिवासी घरों में जाकर प्रतिज्ञा करवाता था शराब तुम मत पियो, सत्य बोलो ग्रौर ग्रपने धर्म के अपर डटे रहो . एक महीने पहले दिन में चलती हुई बस में से खींच कर उसकी सडक के ऊपर हत्या कर दी गई। हत्यारे ग्राज भी रांची जिले के उस खुटी बाजार के ग्रंदर घूम रहे हैं और एक की भी गिरफ्तारी नहीं हो रही है। जब सरकारी पदाधिकारी से छानबीन की गई ग्रीर पृष्ठा गया, तो में यह कहना चाहता हं-ग्रन्बंडना ग्रधिकारी कहता है कि मैं तो गिरंपतार करना चाहता हूं, लेकिन वहां की पुलिस के ऊपर विदेशी मिशनरियों का इतना प्रभाव जमा हुम्रा है कि कोई हाथ लगाने के लिए तैयार नहीं है।

सुखराम थान मुंडा के घर पर मैं
गया हूं, उसको मैंने देखा है, इतना
ईमानदार, इतना कर्मठ इतना समाजसेवी
एक ही अपराध था कि विदेशी मिशनरियों से वह डरता नहीं था, उनके सामने
वह शुकता नहीं था, उनके पैसे के अपर
बिकता नहीं था।

में कहना चाहता हूं कि भारत सरकार इस घोर ग्रांख बंद करके नहीं क्रेडी रहे। बहु केवल दर्शन का प्रचार नहीं कर रहे हैं, बह धर्म का प्रचार नहीं कर रहे हैं, वह भारत की राष्ट्रीयता पर श्राज प्रहार कर रहे हैं, उसको खरीदने की कोशिश कर रहे हैं (समय को घंटी)

श्राज परिणाम यह है कि बिहार के बहुत बड़े भाग में श्राग लगी हुई दिखाई देती है। मैं केन्द्रीय सरकार को कहना चाहता हूं कि लॉ एण्ड श्राडर का सवाल मान कर के इसको श्राप टालिये मत। श्राप यहां से छानबीन कराइये कि सुखराम थान मुंडा की हत्या— वह बिहार में रांची जिले खुटी श्रनुमण्डल का था, क्यों वह हत्या की गई, कौन हत्यारे हैं श्रीर हत्या करने वाले श्रब तक पकड़े क्यों नहीं गये?

अब मैं एक और बिंदू पर बोल कर समाप्त करूंगा । सहोदय, यह विनियोग विधेयक है। ग्रव नई शिक्षा नीति ग्राने वाली है, एकशन प्लान ग्राने वाले हैं। ग्रापको जान कर ग्राश्चर्य होगा कि बिहार की छह यनिवर्सिटीज के 150 कंस्टीटयएंट कालेजों के तीस हजार शिक्षक 5 ग्रगस्त से ही हड़ताल पर घुम रहे हैं। बिहार के सभी कालेजों में इस समय ताला लगा दिखाई दे रहा है। विद्यार्थी सड़क के ऊपर भटक रहे हैं। जब पूरी छानबीन की कि भ्राखिर बिहार प्रदेश की शिक्षा क्यों बरबाद हो रही है, परीक्षायें क्यों नहीं ली जा रही हैं, शिक्षक काम पर क्यों नहीं जा रहे हैं, तो पता लगा कि एक-एक बार नहीं, दो-दो बार बिहार सरकार ने समझौता किया और समझौता करके भाग जाती है। क्या ग्राज भी भारत का कोई ऐसा कानून होगा कि अंतरिम रेलीफ, श्रंतरिम सहायता, मंहगाई भत्ता; इससे मुकर जाएगा ग्रीर ग्रगर मुकरन। था, तो पहले उसको स्वीकार नहीं करना चाहिए था।

सारे बिहार के शिक्षक एक ही मांग कर रहे हैं कि आज हमारे साथ समझौत। किये हो, समझौता लागू करें, एक अलग मांग हमारी नहीं है। सिर्फ एक मांग को लेकर सारे बिहार के कालेजों में

[अंकैलाश पति मिश्र]

ताला लगा हुआ है, पढ़ाई पीछे जा रही है, परीक्षाएं नहीं हो रही हैं, शिक्षा जगत के अंदर इतना कुहराम मचा हुआ है। (तनक को पंटो) अगर इतनी बड़ी बात आप नहीं देख सकते हैं, भारत की आवादी के दसवें हिस्से का सूबा, वहां इतना ध्यान नहीं दे सकते, तो बड़े-बड़े एक्शन प्लान, नई योजनाओं आखिर उनसे निकलते बाला क्या है?

मैं केन्द्रीय सरकार से कहना चाहता हं कि 5 अगस्त से चले था रहे -4 अगस्त को इसी सदन के अंदर विशेष उल्लेख के द्वारा मैंने यह मामना खड़ा किया था। कि तरन्त केन्द्र की सरकार हस्तक्षेप करे। यह मत समझिये कि केवल राज्य सरकार की सीमा के अन्दर आता है। अगर यूनि-वसिटी ग्रान्टस कमीशन वहां राज्य सरकार का नहीं केन्द्रीय सरकार का है उसकी भी कुछ गाइड लाइन्ज हैं, कुछ निर्देश हैं, उसके द्वारा अनुदान जाता है, केन्द्र की सरकार विल्कूल उससे संबंधित दिखाई दे रही है भ्रीर भ्रभी तक केन्द्रीय सरकार शांत बैठी हुई है। एक छोटी सी सूचना भी नहीं है। कम से कम इतना आता कि विशेष उल्लेख के द्वारा जो मैने सामने रखा था एक पत्न भी शिज्ञा विभाग या मंत्रालय की ग्रोर से मिलता कि यह स्थिति है ग्रौर सरकार इसमें यह पहल कर रही है। केन्द्र सरकार तो कान में तेल डालकर सोती लगती है। कुछ समझ नहीं आता है।

उपतमारुवज्ञ (श्रो एच० हनुननतय्या)ः ग्राप बंद कीजिये।

श्री कैलाश पित सिश्र: महोदय, बातें तो कई बोलने के लिए हैं, लेकिन आप भी जल्दबाजी में दिखाई दे रहे हैं।

उपसमाध्यक्ष (ओ एव० हनुमनतप्पा) 6 मिनट का टाइम है और आपने 24 मिनट लिये है ?

श्री कैलाश पति निश्वः : उपसभाव्यक्ष महोदय, जो कुछ मैंने रखा है, मेरा सरकार से आग्रह है कि जरा उसमें वह ध्यान दें ग्रीर हम सदस्यों को भी पता लगना चाहिये कि सरकार ने क्या काम किया है। धन्यवाद।

उपतमाध्यक्ष (श्रो एव० हनुमनतन्या): श्री कल्पनाथ राय ।

श्रो कल्पनाथ राध : ग्रादरणीय उपसभा-ध्यक्ष महोदय, विनियोग विधेयक (संख्यांक 4) का समर्थन करने के िये मैं खड़ा हमा हं। भारा की संचित निधि में से, व्यतसची के स्तंभ 3 में विनिर्दिष्ट राशियों से अनधिक वे राणियां, जिनका कुल योग 13 श्ररव 18 करोड 40 लाख 40 हजार रुपये होता है उन विभिन्न प्रभारा को चुकाने के लिये जो अनुसूची के स्तंभ 2 में विनिर्दिष्ट सेवाओं को वावत वित्तीय वर्ष 1986-87 के दौरान दिये जाने होंगे. दी और उपयोजित की जा सकती। श्रादरणीय उपसभाध्यक्ष महोदय, इसमें कृषि, भीन उद्योग, रक्षा सेवाएं, सेना, गैर-पा म्परिक ऊर्जा स्रोत, विदेश मंतालय, वित्त मंत्रालय, करेंसी, खाद्य विभाग, कला श्रीर संस्कृति, उद्योग, सुचना ग्रीर प्रवार, ये ग्रनेकों वस्तुग्रों पर 13 सौ करोड रुपये की धनराशि के पास करने के संबंध में जो विधेयक ग्राया है, मैं उसका समर्थन करता हं। मैं इस विनियोग विधे-यक के माध्यम से देश की सरकार का ध्यान दिलाना चाहता हं कि जो पैसा इसमें आवटित कि । गया है वह बहत कम है। सातवीं पंचवर्षीय योजना के मसविदे में लिखा हुआ है कि योजना प्रक्रिया भारत के लोगों को पंडित जवाहर लाल नेहरू का बहमूल्य उपहार है । इन्दिरा जी ने इस कोमल पौधे को बड़े स्तेह और बडी वावधानी से बड़ा किया। एक बार उन्होंने कहा था कि हमारे देश में योजना, स्व्यवस्थित प्रगति का, एक धोषणा पत्र है। यह समय ग्रीर स्थान का एक ऐसा आधारस्वरूप उपलब्ध करती है जो क्षेत्रकों, प्रदेशों ग्रीर राज्यों को एक सूत्र में बांधती है, और प्रत्यक वर्ष के प्रयत्नों का, बाद के वर्षों से संबंध स्थापित करती है। सम्पूर्ण देश के सामा-जिक, ग्रायिक तंत्र को तथा विभिन्न क्षेत्रों श्रौर राज्यों के तंत्र को सुदृढ़ करके इससे राष्ट्रीय एकता के लक्ष्य में सशक्त योगदान मिलता है। योजना प्रक्रिया से विकास

से संबंधित हमारी नीतियों के मूल उद्देश्यों, कार्यनीतियों श्रीर श्रिकल्पों के बारे में, व्यापक राष्ट्रीय सहमित प्राप्त करने में बहुत योगदान मिला है। इससे राष्ट्राय श्रायिक नीतियों के लिये व्यापक जन-समर्थन उत्पन्न हो सका है। जिससे हमारी राज्य व्यवस्था की सहित और स्थिरता में काफी वृद्धि हुई है।

यादरणीय उपसभाष्यक्ष महोदय, सातवीं पंचवर्षीय योजना के मसविदे में लिखा है कि योजना तैयार करने में योजना आयोग ने राष्ट्रीय विकास परिवद द्वारा पिछले वर्षे नीति पत्र का अनुमोदन करते समय दिये गये, आदेश को ध्यान में रखा है। योजना तैयार करने में, भोजन, काम और उत्पादकता, इन तीन मूल लक्ष्यों को रखागया है । ग्रादरणीय उपसमाध्यक्ष महोदय, मैं कृषि के संबंध में श्रापका ध्यान दिलाना चाहता हं कि जो कृषि उत्पादन के संबंध में यार्थिक समीजा हमारी सरकार ने प्रस्तृत की है उसके अनुकूल गन्ने के उत्पादन में जो वर्ष 1982-83 के 1900 लाख मीटिक टन के रिकार्ड स्तर से गिर कर वर्ष 1983-84 में 1740 लाख मीट्रिक टन हो गया था, वर्ष 1984-85 में ग्रागे कोई खास गिरावट नहीं हुई। तथापि हाल की द्वि-वर्षीय चीनी नीति में पहली बार गन्ने के समर्थन मूल्यों की घोषणा एक वर्ष पर्व ही कर दी गई है। ताकि बुबाई के समय किसानों के लिए ग्रनिश्चितता को कम किया जा सके। इसके फलस्वरूप वर्ष 1986-87 में गन्ने के उत्पादन में पर्याप्त बृद्धि होने की आशा है। जट-मेस्ता की पति मे वर्षो तक कमी रहने ग्रौर परिणामतः मुल्यों के अंचे रहने के बाद, वर्ष 1985-86 में इसकी रिकार्ड फसल होते की संभावना है। इसके परिणामस्वरूप, अधिक पति की स्थिति उत्पन्न हो गई, जिसक कारण भारतीय जूट-निगम द्वारा बाजार म बड़े पमाने पर हस्तक्षेप करना आवश्यक हो गया ग्रीर जूट-मेस्ता के न्युनतम समर्थन मल्य को बनाए रखने में काफी प्रयास करने पड़े।

कृषि के क्षेत्र में एक युक्तिसंगत मूल्य नीति न केवल वांक्रित फसल पढ़ित को बहाल करने बाल्क कुछ फसलों की पृति में होने वाली घट-बढ़ को कम करने के साधन के रूप में भी ाम ग्रासकती है।

ग्रादरणीय उपसमाध्यक महोदय, इस समीक्षा में कहा गया है कि वर्ष 1984-85 में खाद्याचीं के उत्पादन में कमी मुख्यतः खरीक के उत्पादन में गिरावट से हुई है। यद्यपि समग्र उत्पादन में कनी मुख्यत: उपज स्तरों में गिरावट होने के कारण हुई । वर्ष 1984-85 में गेहं का उत्पादन 2.8 प्रतिशत से गिरकर 442.3 लाख मी 0 टन हमा और इसी प्रकार से दालों से भिन्न नोटे बनाजों के उत्पादन में, जो सामान्यतया वर्षा पोषित फनलें है 8.1 प्रतिगत गिरावट हुई। चने का उत्पादन भी 4.2 प्रतिशत कम होकर 45.5 भी 0 टन रह गया । वर 1984-85 में म्ंगफली का उत्पादन 4.8 प्रतिशत घटकर 67.4 लाख मी 0 टन हुआ। यह गिरावट फसल के अंतर्गत क्षेत्र में 2.8 प्रतिशत की वृद्धि के वावजूद हई ।

ब्रादरणीय उपसमाध्यक्ष महोदयः ब्रायिक समीक्षा जो सरकार ने प्रस्तुत का है ब्रीर जो सातवीं पंचवर्जीय योजना के मसविदा सरकार ने प्रस्तुत किया है। इस समय हिन्दुस्तान में 150-155 लाख टन गल्ला होता है, जरोज 15 करोड़ टन गल्ला होता है ब्रीर चीन में 400 मिलियन टन होता है यानी 35 इरोड़ टन। इसी प्रकार हिन्दुस्तान में 10 मिलियन टन लोहे का उत्पादन है, जबिक चीन में 42 मिलियन टन उत्पादन हो रहा है।

श्रादरणीय उपसभाव्यक्त महोदय, श्रीमती इंदिरा गांश्री के नेतृत्व में भारत सरकार ने सातवीं पंचवर्षीय योजना का मसिवदा तैयार किया। हुनारे देश के नेता राजीव गांश्री जी हुनारे देश को एक शक्तिशाली देश के रूप में लाकर इक्कीसवीं शताब्दो में प्रतिस्थापित करना चाहते हैं। इसी सातवीं पंचवर्षीय योजना के उद्देश्य में लिखा है:—

"हमारे देश में योजना, राष्ट्र के मूल लक्ष्यों ग्रीर उद्देश्यों को प्राप्त करने (श्री कल्पनाथ राय)

299

का एक उपकारण है । महात्मा गांधी का स्वपन था कि ग्रपने देश के प्रत्येक और हरेक व्यक्ति को ग्रांखों के ग्रांसग्रों को पोंछा जाये । योजनागद विकास के रास्ते पर चलने की शुरुआत से हमारे देश ने जो बड़ी प्रगति की है, उस पर गर्व बारना हमारे लिए उचित ही है। परन्तु अभी भी काफी बड़ी संख्या में ऐसे लोग हैं जिनकी बांखे गीली हैं। इसलिए हमारा काम स्पष्ट है । हमें पहले से भी कहीं ग्रधिक गहन ग्रभियान गरीबी के विषद्ध शरू करना है। हाल के अनुभवों से पता चलता है कि आध-निक विज्ञान और प्रौद्योगिकी की शक्तियों के उपयोग से श्रव पहले की श्रवेक्षा यह सुनिश्चित करना श्रधिक संमव है कि ग्राधिकांश मानव जाति का चिरकाल तक गरीब बने रहना अपरिहार्य नहीं रह गया है । गरीबी हटाने के लक्ष्य को प्राप्त किया जा सकता है । परन्त् यह नहीं मान लिया जाना चाहिए कि विकास मुफ्त भोजन के समान है। रहत-सहन के, स्तर उच्च उत्पादकता के मामले से जुड़ा हुन्ना है। इसके लिए पगडंडियां नहीं होतीं । आवश्यक संसाधन जटाने और आधनिकीकरण तथा सामाजिक विकास की गति को कायम रखने के लिए सब्त निर्णय जरूरी होंगे । इसके साथ ही हमें नई संरचनाओं, नए दृष्टि-कोणों नई नैतिक संहिता की जरूरत है। ग्राप चाहें तो कह सकते हैं कि ऐसी सांस्कृतिक कांति हमें लानी होगी, जिसमें राष्ट्रीय लक्ष्यों के प्रति समपर्ण प्रिवद्धता हो उत्हब्दता की खोज पर बल हो ताकि हम दुलंभ संसाधनों का ग्रच्छे से ग्रच्छा संभव उपयोग कर सकें।

हमारा काम ग्रासान नहीं है।
अनेक चुनौतियां और अनिश्चितताएं
हमारे सामने हैं। परन्तु हमारे देश में
अत्यन्त नम्यता लचीनापन ग्रौर शक्ति
विद्यमान है। इसने ग्रतीत में श्रनेक
तूफानों से टक्कर ली हैं। ग्रपनी जनता
की प्रकृति ग्रौर शावयक्कताग्रों के श्रनुसार उपयुक्त विकास के स्वायत मार्ग
को खोज निवासने के संकल्प में हमारा
राष्ट्र कुतिश्चय है।

सातवीं योजना धभाव की चित्रा भीर शोषण से मुक्त नवीन भारत के निर्माण के लिए एक विशाद राष्ट्रीय प्रयास की छवि प्रस्तुत करती है। इसके उद्देश्य कार्यनीतियां तथा कार्यक्रम इस तरह से तैयार किए गए हैं कि वे राष्ट्र के सदा से संजोए लक्ष्यों की प्राप्ति में सहायक सिद्ध हों । यह योजना प्रगति समिद्धि सामाजिक न्याय और ग्रात्म-निर्भरता के रास्ते पर ग्रधि नधिक तेज गति से आगे बढ़ने के लिए भारतीय जनता की सामाजिक ग्राकांका की एक ग्रमिव्यक्ति है। मुझे विख्वास है कि राष्ट्र य एकता और अनशासन की भावना से मार्गदर्शन प्राप्त करके हमारे सभी लोग इस योजना को सफल करेंगे ।" द्यादरणीय उपसभाष्यक्ष महोदय, हमारी सातवीं योजना के उद्देश्य स्पध्ट हैं । हमारी श्राचिक समीक्षा के कुछ पहल हमने ग्रापके सामने प्रस्तत किए हैं । इस समय हिन्द्स्तान 1300 करोड़ रुपए का खाद्य तेल विदेश से मंगा रहा है। इसी वर्ष हमारे देश को सरकार की 6 लाख टन चोनी विदेश से मंगानी पड़ेगी । हिन्दुस्तान बुनियादी रूप से कृषि प्रंचान देश है। हिन्द्स्तान की पूरी भ्रथंब्यवस्था कृषि पर निर्भर करती है। क्या कारण है कि प्राज लोग काफी संख्या में गांवों को छोड़कर महरों की तरफ भाग रहे हैं। ग्राज छोटे ग्रीर मझीले विसान ग्रीर 18 एकड़ सीमा में रहने वाले किसान ग्रर्बनाइजेशन के एक्सप्लोजन के कारण बहुत तेजी से शहरों की तग्फ भाग रहे हैं। कृषि द्यान घाटे का सौदा बनता जा रहा है। आज हिन्द्स्तान में 45 हजार मैगावाट बिजली का उत्पादन हो रहा है। 60 परसेंट बिजली शहरों और उद्योग के लिए होती है, बाकी 40 परसेंट विजली का उपयोग हिन्दस्तान के सात लाख गांवों या निसानों से सम्बन्धित काम के लिए हो रहा है। हमें सरकार की प्राथमिकताओं को बदलना होगा । जब तक हिन्दस्तान की खेती, गांव ग्रौर किसान की हालत को सुधारने की दिशा में सरकार पहल नहीं करेगी तब तक हिन्दस्तान में रोजगार के अवसर और उत्पादन के सहस को सरकार पूरा नहीं कर सकती।

The Appropriation

में सरकार से निवेदन करना चाहता हुं कि जब ग्राप विनियोग विश्वेयक पेश करते हैं तो 1300 करोड़ के विनियोग विधेयक में केवल 15 करोड़ रुपया फसल बीमा के लिए रखते हैं। यह दृष्टिकोण धापको बदलना होगा ग्रीर किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्वारित करना होगा । श्रमरीका जैसे पंजीवादो देश में एक किलो नाइट्राजन के बंदले एक किलो मेहं मिल सकता है, मगर हिन्दुस्तान में एक किलो नाइट्रोजन का दाम 7 रुपया है और एक किलो गेहूं का दाम 1 रुपया 60 पैसे हैं। जापान में 7 रुपए एक किलो नाइट्रोजन खाद का दाम है, लेकिन धान का दाम 5-6 रुपए किलो है जबकि हिन्दुस्तान में घान का दाम 1 रुपया 42 पैसे किलो है । इस समय खेती घाटे क। सौदा बनतो जा रही है। जब तक खेती में नयी टैक्नोलाजी नहीं ग्राई थी तब तक किसान अपने बैलों का इस्तेमाल करके, बैलों ग्रीर गाय के गोबर की खाद इस्तेमाल करके, कुंएं से या नदी से सिंचाई के लिए पानी इस्तेमाल करके ग्रपने श्रम के माध्यम सेखेत में उत्पादन करता या । लेकिन वर्तमान परिस्थिति में खेती का ढांचा वितकुल बदल गया है। 4-6-8 या 12 एकड़ जोतने वाले किसान को अपनी खेती की जुताई करने के लिए ट्रेक्टर का इस्तेमाल करना पडता है। उसे कीट नाशक दवाइयों और उर्वरकों का इस्तेमाल करना होता है। उसे नलकृप या नहरों के माध्यम से पानी लेना पड़ रहा है । मजदूरी भी बहुत बढ़ गई है । जो किसान अपने हाथ से काम करता है उसके लिए भी खेती ग्राज घाटे का सौदा बन गई है। किसानों के खेतों में पैदा होने वाली चीजों का दाम विलकुल ठीक नहीं है। और जो कारखानों में चीजें वन रही हैं उनके दाम लगातार बढ़ते जा रहे हैं, वे कभी घटते नहीं हैं। अगर किसान ने अपने खेत में ज्यादा गल्ला पैदा किया तो भी उसे नुकवान भूगतना पड़ता है, कम गल्ला पैदा किया तब भी नुकसान भुगतना पड़ता है। हमारी सरकार को दाम नीति निर्घारित करनी पहुँगी । हुमारे विश्वनाथ प्रताप सिंह ने एक मसिवदा पेश किया है कि जो पब्लिक सेक्टर में बनने वाली चीजें हैं उनके दाम निर्धारित किए जायें. लेकिन वह दाम निर्धारित करने में कभी हिन्द्स्तान की ग्रथं व्यवस्था पर ग्रसर नहीं पड़ेगा जब तक कि हिन्दुस्तान ...

भी राम अवधेश सिंह: प्वाइंट ग्राफ ब्रार्डर । माननीय सदस्य को शायद मालुम नहीं है कि पब्लिक सेक्टर में जितनी चीजें पैदा होती हैं सब का दाम केन्द्रीय सरकार निर्धारित करती है और दाम बढ़ाती जाती है।

श्री कल्पनाथ राय : मुझे मालुम है। तो मैं यह कह रहा या कि जो पब्लिक सेक्टर में चीजें पैदा होती हैं उनको दाम सरकार निर्धारित करती है और उसको एडिमिनिस्टर्ड प्राइस कहते हैं । उसी के संबंध में कभी हमारे वित्त मंत्री श्री विश्व नाथ प्रताप सिंह जी ने घोषणा की है कि हम घाटे की धर्य व्यवस्था को. डेफिसिट फाइनेंस की ग्रर्थ व्यवस्था को देश में इंट्रोड्यस करें या जो चीजें पैदा होती हैं उन के दाम निर्वारित किये जायें। तो मैं वित्त मंत्री जी से कहना चाहता हं कि जब तक कारखानों में पैदा होने वाली चीजों के, प्राइवेट सेक्टर में पैदा होने वालो चीजों के ग्रीर पब्लिक सेक्टर में पैदा होने वाली चीजों के दामों के लिये एक दाम नीति नहीं निर्धारित की जाएगी तब तक हिन्द्स्तान की ग्रर्थ व्यवस्था को हम विकासोन्मख नहीं बना सकते ।

श्राज किसान श्रीर गांव का प्रश्न है। ग्राज हिन्दस्तान के किसान भारी संख्या में गांवों को छोड़कर शहरों की तरफ भाग रहे हैं क्योंकि खेती घाटे का सौदा बन गया है। खेतों में काम करने वाले किसानों के लड़के आज वहां से भाग रहे हैं। ग्रगर खेतों में मनाका होता तो वे दो, चार सौ रूपयों को नौकरी के लिये उसकी तलाश में शहरों की तरफ न भागते। इसलिये भ्रगर खेती को बढ़ाना है भीर अपनी सातवीं पंचवर्षीय योजना के उद्देश्यों को पूरा करना है--जिस का उद्देश्य है मुल्क के उत्पादन को बढ़ाना, यहां की उत्पादकता को बढ़ाना धीर लोगों को रोजगार के धवसर प्रदान करता, तो उस

श्री कल्पनाथ राय]

के लिये हिन्द्स्तान में जब तक खेती से पैदा होने वाले स्ममानों के दाम कारखानों में पैदा होने वाले सामानों के रेश्यों में नहीं तय किये जायेंगे तब तक इस समस्या को हम नहीं हल कर सकते। इस विनियोग विधेयक पर बात करते समय गाप मझे कुछ समय खेती पर बोलने का मौका दीजिए। मैं सदन से और आप से निवेदन करना चाहता हं कि हिन्दुस्तान में भारत सरकार को एकं कमीशन विठाना चाहिए उसके द्वारा वह हिन्दस्तान के सात लाख गांवों के किसानों का सर्वे कराये। मेरा महना है कि हिन्दु तान के किसान, 90 परसेंट किसान इस समय एजें से लदे हए हैं। ग्रगर सर्वे किया जाये तो परे हिन्द्स्तान के किसान और खेती करने वाले लोगों पर 90 परसेंट लोगों पर सरकार का या बैंक का या किसी की-श्रापरेटिव का कर्ज लदा हुआ है। कारण यह है कि खेती कभी बाढ का शिकार होती है और कभी सुखे का शिकार होती है। और अब खेती विना पैसे के हो नहीं सकती। खेती के लिए किसान को दैक्टर का इस्तेमाल करना ही पड़ेगा । ग्राज बिहार ग्रीर उत्तर प्रदेश में बाढ़ यायी हुई है। (व्यव-धान) और उस बाढ के कारण करोडों क ोड रूपये की फसल वहां नष्ट हो गयी है। एक तरफ उत्तर भारत में बाढ़ के कारण प्रलय मचा हुआ है और दूतरों तःफ **श्राद** के दक्षिण भारत में सखे का प्रावलम पैदा हो गया है इसीलिए हमारे सिचाई मंत्रो श्री के० एल० राव ने कहा था कि दक्षिण ग्रीर उत्तर भारत की नदियों को जोड़ा जाये ग्रीर पानी का वितरण सही ढंग से किया जाये ताकि पूरे देश के किसानों को और यहां के खेतों को पानी मिल सके। इसीलिए श्री के 0 एल 0 राव ने उत्तर और दक्षिण की नदियों को जोड़ कर पानी के सही इस्तेमाल करने का एक मसविदा पेश किया था सरकार के सामने और मैं कहना चाहता हं कि जब तक हिन्द्स्तान के पानी का इस्तेमाल सही ढंग से नहीं होगा यह बाढ़ ग्रौर सुखे की समस्या बनी रहेगी। एक तरफ उत्तर में देश बाढ़ का शिकार होता

है ग्रीर दूसरी तरफ दक्षिण में देश सुखे का शिकार होता है। इन दोनों समस्याओं को निपटाने के लिए पानी का उचित रूप से हम को वितरण करना होगा और जो 15 करोड़ की व्यवस्था इस विनियोग विधेयक में की गयी है, आज तो करोड़ों रूपयों की फसल नष्ट हो गयी है वाढ ग्रीर सखे के कारण, क्या इस रक्तम से उन किसानों को हालत में कुछ सुवार किया जा सकता है? इस लिए मैं सरकार से निवेदन करना चाहता हूं कि हिन्दुस्तान की खेतो को सुधारने के निए हिन्दूस्तान के किशानों के खेतों में पैदा होने वालो वस्तुओं के दाम निर्दारित करने के लिए सरकार एक स्पष्ट दाम नोति को घोवगा करे जिस के तहत यह तय होना चाहिए कि कारखानों में वनने वाली चार्जे जितनो लागत में बनती हैं उसके डेढ़े दाम में बिकेंगो । आदरणीय उपसमाध्यक महोदय, कारखानों में बनने वाली जो वस्तुए हैं चाहे वे प्राइवेट सैक्टर में बनतो हैं, वे लागत खर्चे के ड्योड़े के अंदर विकें और जो खेतों में सामान किसान पैदा करता है वह जब धपने घर से सामान बेचे तो परे साले के अंदर एक आना किलो से उसके दाम में घाटा बढ़ी नहीं होनी चाहिए तब हिन्दुस्तान की सच्ची दाम नीति होगी और उसके माध्यम से महरों और गावों में काम करने वाले लोगों का उत्पा-दन ग्रच्छा होगा।

इन शब्दों के साथ मैं विनियोग विधेयक का समर्थन करता हं ग्रीर सरकार से प्रार्थना करता हं कि बह किसानों के खेतों में पैदा होने वाली चीजों के दाम निर्धारित करे।

श्री राम प्रवधेश सिंह : माननीय उपसभाष्यक्ष जी, मैं इस बिल का विरोध करने के लिए खड़ा हुआ हूं। ऐसी निवःमी सरकार को, ऐसी दृष्टिहोन सर-कार को हम नहीं चाहते हैं कि ग्रीर पैसा दिया जाए ऐप्रोप्रियेशन बिल के जरिए इसे पास करके।

महोदय, मैं यह कहना चाहता हूं कि इस सरकार की दृष्टिहीनता से पूरा देश श्राज ज्वालाम्**खी** के मुंह पर बैठा हुआ है, चाहे वह पूर्वी क्षेत्र हो चाहे पंजाब हो ग्रौर मैं यह कहने वाला हं ग्रीर भविष्य-वाणी तो नहीं लेकिन दढ़ता के साथ जो श्रासार में देख रहा हूं उसके श्राधार पर कह सकता हूं कि देश के भीतरी भाग में, मध्य भाग में भी ववंडर उठने वाला है। यह बवंडर दूसरे रूप का होगा क्योंकि जिस ढ़ंग से यह सरकार चल रही है, सोगों की प्रलोभन देकर उक्साती है, फिर उसको दवाती है। मैं आपका ध्यान खींचना चाहता हूं कि जब जनता में मांग उठती है तो ये कमीशन बैठा देते हैं, कमीणन बहाल कर देते हैं। कमीणन की रिपोर्ड बाली है तो उसकी रिपोर्ड पर खेल करती है, ग्रांख-मिनीनी क तो है। जनता को धोखा देतो है। जनता उसके नीचे वाहिमाम बाहिमाम करती है तो सारे देश को दूसरी दिशा में वरगलाने लगती है।

The Appropriation

श्रीमन्, मैं ग्रापो याद दिलागा चाहता हं कि शरू में वहत सीमित मांग थी कि ग्रानंदपुर साहब रेजं लेशन को मान लिया जाए। उसको ये टर तते रहे और श्रंत में उत्र प्रस्ताय को मानना पड़ा पूरा का पूरा, टोटल माना लेकिन पूरे देश की तबाह करके । आज उसी तरह से मैं कहता चाहता हं कि मंडल ग्रायोग की सिफारिशों को जिस तरह से यह सरकार तोड़ रही है, मरोड़ रही है, उप समितियां बना रही है, उसकी रिपोर्ट को लागू नहीं करना चाहता है, उसके ग्रजाम इसे भूगतने पड़ेंगे। मैं जोरदार भव्दों में सहना चाहता हं कि इस देश की 52 फीसदी आवादों की यह सरकार गमराह करना चाहती है। काका कालेलवार आयोग की सिफारिशों को इन्होंने 22 साल तु टरकाया । 1978 में आंदोलन छिड़ा । मेरे नेतृत्व में मेरे लिमे जिले में लडाई छिड़ी । उसके बाद जनता पार्टी ब्राई, उसने मंडल ब्रायोग नियक्त किया । मंडल आयोग की सिकारियों 1980 की 31 दिसंबर से पड़ी हुई हैं लेकिन उन सिफारिशों पर अमल नहीं हुआ, यह सरकार उन पर टाल-मटोल कर रही है। क्षितनी ही उप समितियां बना दो, कितनी ही कैंबिनेट कमेटियां बना दो, जांच कराग्रो, क्या ग्राप इसकी जांच कराने को तौर तैयार हो कि पिछड़े वर्ग की हैसियत में क्या इजाफा हका है ?

को कल्पनाथ राथ: श्रीमन, मेरा व्यवस्था का प्रश्न है। राम अवधेश जी मंडल आयोग की बात कर रहे हैं... (व्यवधान)

(No. 4) Bill, 1986

उपतमाञ्चल (श्री एव. हनमनतःया): इसमें प्वाइंट ग्राफ ग्राईर नहीं है... (व्यववान)

श्री कल्पनाथ राख: आदरणीय उपसमाध्यक्ष महोदय, मंडल बायोग की सिफारियों को यह खुद नहीं लागू कर रहे हैं और न इनको सरकार ने लागु किया और कहने हैं हमारे लिए कि लागू नहीं कर रहे हैं। यह बतायें कि इन्होंने एक भी महिला को जगह दी ? (व्यवधान)

थो राम अवधेश तिह: मैं प्रापके माध्यम से यह निवेदन करना चाहता हं अपने लायक दोस्त कल्पनाथ राय जी से कि थोड़ी इनकी याददाक्त छोटी हो गयो है। मंडल ब्रायोग की सिफारिश 31 दिसम्बर, 1980 को सर ार के सुपूर्व की गयी जब कि हमारी सरकार नहीं थी इनकी सरकार थी। यह बात भूल रहे हैं कि मंडल आयोग की सिफारिशें किन को लागु करनी थी । मंडल आयोग को सिफारिशें इन्होंने लाग नहीं की, इनकी सरकार ने लागू नहीं की । इसलिए थोड़ा अपनी याद-दाक्त को दुरुस्त कर लें। मैं यह कहना चाहता हूं कि इन्होंने मेरे चार मिनट ले लिये हैं (व्यववान) यह टाइम मेरे टाइम में से निकाल दिया जाए ।

मैं बता रहा था कि क्लास वन को सर्विस में कभी भी पिछड़ी जातियों के लोग 1.45 परसेंट हैं ।

श्री कल्पनाथ राघ: महिलाधी के बारे में बताइये ?

श्री राम अवधेश सिंह : उस पर भी श्राता हूं। ग्राप थोड़ा छेड़छाड़ कम कीजिए (ब्यवधान) मैं बोलना चाहता हूं और यह छेडे जाते हैं।

क्लास द्वितीय की नौकरियों में अभी भी 2.56 परसंट पिछड़े वर्ग के लोग हैं श्रौर तृतीय श्रेणी में 7.78 परसेंट

जोग हैं ग्रीर चतुर्थं श्रेणी में ग्रमी भी 14.78 परसेंट लोग हैं इसका मतलब क्या हुआ ? यह सारी रिपोर्ट में है। 52 फीसदी ग्रावादी के बारे में ग्राप कह रहे हैं। मैं ग्रापको वार्न करना चाहता हूं, चेतावनी देना चाहता हूं कि एक फीसदी पूरे देश की आवादी को आप सोख लें। वहां की लोकल ग्रावादी के ष्ट्रिसाव से 52 फीसदी घापकी नींद हराम कर देगी। श्राप क्या चाहते हैं कि सारा पिछडा वर्ग, कन्याकुमारी से लेकर कश्मीर तक, पंजाब से लेकर बंगाल तक वही रास्ता ग्रपनाये जो रास्ता सिखों ने अपनाया है ? क्या तभी आप को बात समझ में आयेगी ? क्या तभी आप उस दिन रास्ते पर आयेंगे जब वहां के लोग लोहिया और गांधी के रास्ते को छोड़ कर दूसरे रास्ते पर ग्रा जायेंगे ? तब आपको रोने के लिए ग्रांखें भी नहीं मिलेंगी ग्रीर श्रापके पास समय भी नहीं रह पायेगा कि उनको समझा सकेंगे । मैं कहना चाहता हुं, सरकार को बहुत ग्रदव के साथ कहना चाहता हूं कि अपनी दुलग्ल नीति को सरकार को छोड़ देना चाहिए (सन्य की घंटी) ग्रभी तो मेरे पांच मिनट भी नहीं हुए ।

उपसमाध्यक, (श्री एच. हन्मनतप्पा) : ग्रापने ग्रपने पांच मिनट ले लिये हैं।

श्रीराम अवधेश सिह: ग्रभी तो मैंने शुरु किया है।

में एक बात और सरकार की नीति के बारे में कहना चहता हूं। मध्य प्रदेश में पिछड़ा वर्ग के लिये क्या रिध-र्वेशन लागू कर दिया गय है ? चुन व के पहले इसे लागू करने की बात कही गयी थी। क्या गुजरात में पिछड़ा वर्ग का रिजर्वेशन लागु कर दिया गया है ? ब्रान्ध्र में तो रामाराव की सरकार ने किया है। कर्नाटक में भी किया गया है। मध्य प्रदेश की सरकार के बाब अर्जन सिंह ने तुरन्त चुनाव के बद यह वापस ले लिया। कितनी वेशमं बात है सरकार के लिये। मैं यह भी कहना चहता हूं कि गुजरात के माधव सिंह सोलंकी

साहब ने भी कहा था। उन्होंने भी वोट लेने के बाद वापस ले लिया । इसकी भ्रोट लेने के बाद उन पर दवाब पड़ा। श्री माधव सिंह सोलंकी इसके लिए लडे और आगे उनको मौका मिलेगा तो वे रिजर्वेशन करेंगे। लेकिन ये दिली के मह राजा लोग जो दिल्ली की गद्दी पर बैठे हुये हैं, ये क्या करते हैं, यह सब को मालूम है। ग्रन्त में उनको मजबूर होना पड़ा। वह दिन दूर नहीं जब श्री माधव सिंह सोलंकी जी बगावत का झंडा लेकर आगे जयेंगे और हम लोग उस दिन का इंतजार कर रहे हैं कि वह दिन अपये और हम लोग मिल करके इस दिल्ली की हक्मत को उखाईं।

(No. 4) Bftt, 1986

दूसरी एक अन्य महत्वपूर्ण बात की ग्रोर में ग्रापका ध्यान खींचना चाहता है। भारत की न्यायप लिका के ऊपर इस देश के जनतंत्र का भविष्य टिका हमा है। इस देश में एकजी स्पटिव है। पार्लिया मेंट का चुनाव होकर लोग एक जीक्यूटिव में बैठे हुये हैं। लेकिन ग्रज जिस तरह के लोग एक्जीक्यटिव में बैठे हुये हैं उनमें जितना भ्रष्टाचार हो गया है उस सब को देखकर जनता का विश्वास उन पर से उठ गया है। लेकिन फिर भी हमारी जो न्य यप लिक है उस पर विश्वास बचा हुआ है। उनको विश्वास है कि यही न्य यप लिका शायद कुछ कर दे। लेकिन हमारी न्यायप लिका के चुनाव का भी प्रावधान है। 124 धारा सुप्रीम कोर्ट के जजेज के लिए है और 217 घार हाई कोर्ट के जजेज के लिए हैं और 333(ए) जिला जजों के लिए है। जो लोग*

*जिनकी सभा में पहुंच है, वे उसको पा जाते हैं। हमने यह देखा है कि

(ত্ত্ৰলান)

ठाकर जगत पाल सिंह (मध्य प्रदेश): श्रीमन् मेरा पाइन्ट ग्राफ ग्राडर है। ये एसा नहीं कह सकते हैं... (ब्यवधान)

^{*}Expunged as ordered by the Chair.

श्री राम अवधेश सिंह : उपसमाध्यक्ष महोदय, मैं कह रहा था कि 124 ग्रीर 217 घार एं ऐसी हैं जिनके अन्तर्गत* * . . . (व्यवधान)

The Appropriation

THAKUR JAGATPAL SINGH; Sir, on a point of order. He cannot say this. It is an aspersion on the judiciary. (Interruptions).

था राम अवधेश सिंह : मझ को जानकारी है, इसलिए कह रहा हूं। उदाहरण दे सकता है।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You conclude now.

SHRI CHIMANBHAI **MEHTA** (Gujarat): Sir. he i_s casting aspersions on the judictary.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI

श्री राम अवधेश सिंह : जानकारी नहीं है। जो लोग* * . . . (व्यवधान)

उपभाष्यक (श्री एच० हनुसनतप्पा): श्रापके 6 मिनट थे। ग्राप 12 मिनट Are you going to answer the interruptions?

B. K. GADHVI): Sir, this is something which cannot go on record. It »s an aspersion on the

को राम अवधेश सिंह: उन्होंने मेरा जो वक्त लिया है उसको भी ग्राप देख लीजिये। चार मिनट तो उन्होंने ले लिये हैं।

High Court and the Supreme Court Judges.

(SHRI H. THE VICE-CHAIRMAN HANUMANTHAPPA): Mr. Singh, you conclude now.

SHRI B. K. GADHVI; Sir, it cannot go on record.

•Expunged as ordered by the Chair.

SHRI CHIMANBHAI MEHTA: Mr. Vice-Chairman, please allow me. Let him continue; I do not m'nd- But, Sjr, two Members and also 'he Minister have pointed out that he is casting aspersiom on the judiciary. Those words, after your persual should be expunged.

(No. 4) MI, 1986

THE VICE-CHAIRMAN (SHR1 H. HANUMANATHAPPA); After I look into the records, I will sCe what should be done.

श्री राम श्रवधेश सिंह : श्रीमन, मेरा कहना यह हैं कि इन प्रावधानों का दुरुपयोग सत्तावारी पार्टी करती है। मैं यह भी कहना चाहता हूं कि सारे देश में आज तक करीब 380 जजेज हाई कोर्टस में हैं। उनमें एक भी जज अविव सी नहीं है। इस देश की 37-38 सालों की ग्राजादी में एक भी ग्र दिवासी जज नियक्त नहीं किया गया है। चार जज हरिजन जरूर हैं श्रीर 12 पिछड़े वर्गों के हैं। पांच महिला जज हैं। व सारे आंकड़े बताते हैं कि ग्राप 37-38 सालों में भी भ्रादिव सियों को जज नहीं बना सकें हैं। ग्रापको उनको भी जहि-शियरी में हिस्सा देना च हिए या । यहां हरिजन हैं आदिवासी हैं या पिछड़े वर्ग के लोग हैं उनको आपने कितना हिस्सा दिया है मिनिस्ट्रा में, आप जरा वतलाइये । 3 प्रतिशत ब्रह्मण लोग हैं लेकिन ग्राधे, 50 प्रतिशत मिनि-स्टर वे बने बैठे हैं और आदिवासो और हरिजनों को मिजाएर 24 प्रतिशत मिनिस्दू: में है । कितना कोटा आपने दिया है। ग्रापने ये सारा चार्जे इस ढंग से कर रखा है कि ...(समय को घंटा)

दो मिनट का समय लंगा।

क्षेत्राय विषमता के वारे में में कहना चाहुंगा । किस तरह से क्षेत्राय विषमता चल रहा है यह आप भलाभांति जानते हैं। बिहार में कराब कराब 54 फासदो खितिज पदार्थ मिलते हैं और वहां जो माल पैदा होता है हम लोग पिछले दिनों इस बातको बहस कर रहे थे कि

श्री राम अवधेश सिंही

The Appropriation

ए क्व काइजेशन शब्द सूनने में बहुत अच्छा लगता है। जितने में लोहा बोलारी में मिलेगा उ.ने हः पैसे में हरियाणा में मिन अधेगा, उ.ने पैसों में पंजाब में मिल जायेगा यह सूतने में जिलता श्र^चळा लगता है । पंजाब और हरियाणा में बोहा पैदा नहीं होता लेदिन जो लीहा बोारों में पैदा होता है, हरियाणा ग्रीर पंजाब वाले उत्र लाहे से पाइप बनाते हैं, दैक्टर बनाते हैं मशानें बनाते हैं ब्रोट फिट 40 प्रतिसत ज्यादा कामत में वह बिहार में बिटता है । बिहार आज उसा सारह का ालाना बना हुई है, उसा सरह या उपनिवेश बना हुआ है बिर सरह से बिटिश इंडिया में भारत उपनिवेश बना हुया था । यहां से इन्चा-माल इहां जाता या और वहां उसा से पक्रामाल बनालर यहां भेजा जाता था। द्याज बिहार उसा तरह का एक उनिवेश बना हुआ है इस उपनिवेशकाद को बंद करो । धगर धापने इस उपनि-वेणवाद को बंद नहीं किया ता में जोर से कहना चाहता हूं कि वहादन दूर नहीं है जब हम लाग कोयला देना बंद कर देंगे, लोहा भेजना बंद करा देंगे. गाडियां चलता बंद कर देंगे बिहार को लुटा जा रहा है। जहां प्रति व्यक्तिः आय 1378 रुप्या है और हरियाणा का निःनी है ? 3600 खना से ज्यादा ग्रीर पंजाब का कितना है ? 4896 हुनए ? आप यहां से लोहा कोयला मैगताज लाउर समान बनाते हैं और उसने आमदना इस्ते हैं और हम लोग मुखे रहते हैं और फिर कहते हैं कि बिहर वाले पिछड़े हैं (समय की घंटी) मैं पिछड़े इलाकों के बरे में बोल रहा हं (समय की घंटी)

उपतमाध्यक्ष (थो एच० हनमन-तथ्या) : नहीं नहीं ग्रापने बहुत ज्यादा बोल दिया है।

भी राम अवधेश सिंह: दो मिनट।

में केंद्रीय सरकार की जो पब्लिक बंहरटेविंग्स हैं, उनके बारे में कहना चाहता हूं । उनमें बहुत चोरियां होता हैं,

भयानक चोरियां होती हैं मैं कहना चाहता हं कि 5 हजार करोड़ रुपया सालाना सारे पब्लिक अंडरटेकिंग्स में चोरा होता है । मिनिस्ट्रा लेवल से लेकर डाइरेक्टर, मैनेजिंग ब्रॉंट चेयरमैन से लेकर नाचे के वाच एंड वार्ड तक सब भिले हुए होते हैं। मैं चाहता हं कि संस्कार का जो पब्लिक अंड टेकिंग्स कमेटा है, पविलक्ष एकाउन्टस कमेट: हैं या ग्रांट भा छोटा छोटो पालियामेंटरा हमेटा बनाई जाय और उन चारियों के बारे में जांच का जाय। केवल बीारों में हा प्रति दिन 30 लाख रूप से लेकर 50 लाख राये तक को चोरा होता है । मैं चेतावना के साथ कहना चाहता हूं कि बी ारी में, हटिया में ये तमाम चारितां होता है और यदि ग्राप पवित्र है अंडरटैं निस्त का चोरियां नहीं एखेंने तो आप देश को आगे नहीं ले जा सकते हैं क्योंकि 55 फासदा से ज्यादा प्लान आउट ले का पैसा इन पब्लिक अंडएटैं िस्त में खर्च होता है और देश का जो इ.का पैसाखर्च हाता है अह चो दियों में निकल जाता है इसकी प्रगर प्राप नहीं रोकेंगे तो देश कंगल हो जायेगा ग्रीर जनता पूरा तम्ह से ट्रंट वायेगा। सरकार से भी कैटेगराकला अ सा चाहता ह कि जो जबाब आये तो मंत्रा महोदय बतायें कि चौरियों का रोहने के लिए वे क्या करेंगे ? पब्लिक अंडरटेर्निक्स के जो . . . * .

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Whatever honourable Member 'aas sain about f*0 persons who cannot defend themselves here will be expunged from the record.

The house now stands adjourned UU 11-00 A.M. tomorrow.

> The House then adjourned at ten minutes past six of the clock, till eleven of the clock, on Wednesday, the 14th August, 1986.

◆Expunged as ordered by the Chair.